

notice or include it in this discussion.

[*English*]

I will allow this.

(*Interruptions*)

SHRI SAIFUDDIN CHOWDHARY
(Katwa): Why don't you listen to us? (*Interruptions*)

SHRI AMAL DATTA: The information and Broadcasting Minister is here. You can ask him to make a statement.

[*Translation*]

MR. SPEAKER: I have already said. You can include it in this very discussion.

(*Interruptions*)

[*English*]

MR. SPEAKER: Papers to be laid.

12.12 hrs.

[*English*]

PAPERS LAID ON THE TABLE

Tamil Nadu Municipal Corporation Laws (Amendment) Act, 1988 (President Act No. 2 of 1988). Delhi Development Authority (Disposal of Developed Nazul Land) Amendment Rules, 1988 and Urban Land (Ceiling and Regulation Amendment Rules, 1988.

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): I beg to lay on the Table:-

- (1) A copy of the Tamil Nadu Municipal Corporation Laws (Amendment) Act, 1988 (President Act No. 3 of 1988) (Hindi and English versions) published in Gazette

of India dated the 30th May, 1988 under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1988. [Placed in Library See No. LT - 6707/88]

- (2) A copy of the Delhi Development Authority (Disposal of Developed Nazul Land) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 717 of Gazette of India dated the 3rd September, 1988 under section 8 of the Delhi Development Act, 1957. [Placed in Library. See No. LT - 6708/88]
- (3) A copy of the Urban Land (Ceiling and Regulation) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 757 in Gazette of India dated the 24th September, 1988 under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 together with Explanatory memorandum. [Placed in Library. See No. LT - 6709/88]

Notification Under Environment (Protection) Act, 1986

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): I beg to lay on the Table:-

- (1) A copy of the Notification No. S.O. 881(E) (Hindi and English versions) published in Gazette of India dated the 22nd September, 1988 delegating the powers vested in the Central Government under section 5 of the Environment (Protection) Act, 1986 to the State Governments of Goa and Jammu and Kashmir, issued under section 25 of the said Act. [Placed in Library. See No. LT - 6710/88]

[Sh. Z.R. Ansari]

- (2) A copy of the Environment (Protection) Second Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 919(E) in Gazette of India dated the 12th September, 1988 under section 26 of the Environment (Protection) Act, 1986. [Placed in Library. See No. LT - 6711/88].

National Capital Region Planning Board (Amendment) Regulations, 1988.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): I beg to lay on the Table a copy of the National Capital Region Planning Board (Amendment) Regulations, 1988 (Hindi and English versions) published in Notification No. C-11031/1/88-NCRPB in Gazette of India dated the 23rd July, 1988, under section 38 of the National Capital Region Planning Board Act, 1985. [Placed in Library. See No. LT - 6712/88]

Notifications Under Prevention of Food Adulteration Act, 1954

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of Prevention of Food Adulteration Act, 1954:-

- (i) The Prevention of Food Adulteration (First Amendment) Rules, 1987 published in Notification No. G.S.R. 12 (E) in Gazette of India dated the 5th January, 1987 along with a corrigendum to its Hindi version published in Notification No. G.S.R. 344 (E) dated the 31st March, 1987.

- (ii) The Prevention of Food

Adulteration (Second Amendment) Rules, 1987 published in Notification No. G.S.R. 270 (E) in Gazette of India dated the 2nd March, 1987 along with a corrigendum to its Hindi version published in Notification No. G.S.R. 569 (E) dated the 12th June, 1987.

(iii) The Prevention of Food Adulteration (Third Amendment) Rules, 1987 published in Notification No. G.S.R. 422(E) in Gazette of India dated the 29th April, 1987 along with a corrigendum thereto published in Notification No. G.S.R. 918(E) dated the 17th November, 1987.

(iv) The Prevention of Food Adulteration (Fifth Amendment) Rules, 1987 published in Notification No. G.S.R. 900(E) in Gazette of India dated the 10th November, 1987 along with a corrigendum thereto published in Notification No. G.S.R. 72 (E) dated the 3rd February, 1988.

(v) The Prevention of Food Adulteration (Sixth Amendment) Rules, 1987 published in Notification No. G.S.R. 916 (E) in Gazette of India dated the 17th November, 1987 together with a corrigendum thereto published in Notification No. G.S.R. 320 (E) dated the 2nd March, 1988. [Placed in Library. See No. LT - 6713/88]

- (2) Five statements (Hindi and English versions) showing the reasons for delay in laying the papers mentioned (1) above. [Placed in Library. See No. LT - 6713/88]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:-

(i) The Drugs and Cosmetics (Second Amendment) Rules, 1987 published in Notification No. G.S.R. 570 (E) in Gazette of India dated the 12th June, 1987.

(ii) The Drugs and Cosmetics (Third Amendment) Rules, 1987 published in Notification No. G.S.R. 626 (E) in Gazette of India dated the 2nd July, 1987.

(iii) The Drugs and Cosmetics (Fourth Amendment) Rules, 1987 published in Notification No. G.S.R. 792 (E) in Gazette of India dated the 17th September, 1987.

- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT - 6714/88]

Food Corporations (Amendment) Rules, 1988 and Pulses, Edible Oil Seeds and Edible Oils (Storage Control) Third Amendment Order, 1988.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA): I beg to lay on the Table:-

- (1) A copy of the Food Corporations (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 945 (E) in Gazette of India dated the 21st September, 1988 under sub-

section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT - 6715/88].

- (2) A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Third Amendment Order, 1988 (Hindi and English versions) published in Notification No. S.O. 750 (E) in Gazette of India dated the 11th August, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT - 6716/88].

Employees' State Insurance (General) (Amendment) Regulations, 1988

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY): On behalf of Shri Radhakrishan Malaviya, I beg to lay on the Table a copy of the Employees' State Insurance (General) (Amendment) Regulations, 1988 (Hindi and English versions) published in Notification No. N.12/13/1/87 - P & D in Gazette of India dated the 19th March, 1988 under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT - 6717/88].

12.13.hrs

BUSINESS ADVISORY COMMITTEE

[English]

Sixty-First Report

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): I beg to present the Sixty - First Report of the Business Advisory Committee.
